Sl. No. Name of State		Length awarded (in kms)
3.	Assam	36
4.	Bihar	609
5.	Chhattisgarh	324
6.	Gujarat	102
7.	Haryana	223
8.	Himachal Pradesh	84
9.	Jharkhand	431
10.	Karnataka	472
11.	Madhya Pradesh	1387
12.	Maharashtra	888
13.	Meghalaya	102
14.	Odisha	811
15.	Punjab	217
16.	Rajasthan	1720
17.	Sikkim	8
18.	Tamil Nadu	182
19.	Tripura	25
20.	Uttar Pradesh	634
21.	West Bengal	120

## Proposed construction of Highways in Rajasthan

†2009. SHRI ASHK ALI TAK: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the details of length in kilometre and the place where National Highways proposed to be constructed in Rajasthan in the year 2012-13;

<sup>†</sup> Original notice of the question was received in Hindi.

- (b) the length of construction thereof completed, so far and the time by when the remaining work would be completed; and
- (c) the amount incurred on the maintenance of National Highways in the State this year?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) and (b) During the year 2012-13 a total of 434 km of National Highways (NHs) are proposed for construction, in various NHs in different places of Rajasthan, out of which construction in a length of 184 km is completed as on 30th November, 2012

(c) The amount incurred on the maintenance of National Highways in Rajasthan till November 2012 is Rs. 82.64 crore during the current financial year.

## Voyage and towage permission for GMB

## 2010. SHRI PARSHOTTAM KHODABHAI RUPALA: SHRI MANSUKH L. MANDAVIYA:

Will the Minister of SHIPPING be pleased to state:

- (a) by when the Ministry is going to issue necessary notification authorizing Gujarat State Maritime Board (GMB) for voyage and towage permission;
- (b) by when the Ministry is going to issue notification to extend the IV limits to huge size of vessels and barges so that such barges, tugs and other IV crafts can work up to an area where the significant height is maximum of two metres; and
- (c) whether Ministry is considering to provide financial assistance to GMB for development of Jetty in Dahej and Gogha to start ferry services?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) The Directorate General of Shipping (DGS) has promulgated the Merchant Shipping Notice No. 03 of 2008 dated 06/05/2008 for the purpose of granting voyage permission to inland vessels, registered under Inland Vessel Act, 1917, and other Acts other than Merchant Shipping Act, 1958 and proceeding to sea. As per the said notification, a provision is made to delegate the task of inspection and grant of such permission to such vessels by the Coastal State concerned, subject to the condition that the concerned State demonstrates the requisite capability. The Gujarat Maritime Board